

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 726 OF 2008

[Arising out of SLP(CrL) No. 6365/2007]

MANISHA

... **APPELLANT(S)**

:VERSUS:

STATE OF HARYANA AND ANR.

... **RESPONDENT(S)**

ORDER

Leave granted.

Having heard the learned counsel for the parties, we are of the opinion that the High Court having not applied its mind on the merit of the matter, interest of justice shall be subserved if the impugned order is set aside and the High Court is requested to consider the same on merit. Accordingly, the impugned order is set aside and the matter is remitted to the High Court for considering the same on merit.

Keeping in view the facts and circumstances of the case, we request the High Court to dispose of the criminal miscellaneous petition of the appellant herein as expeditiously as possible, preferably within a period of two months from the date of receipt of a copy of this order. The proceedings before the Trial Court, however, shall go on. The appeal is disposed of accordingly.

.....J
(S.B. SINHA)

.....J
(MUKUNDAKAM SHARMA)

**NEW DELHI,
APRIL 16, 2008.**